

The above securities/guarantees were duly executed according to law.

The said loan carried interest at the rate of 9 per cent per annum. Pursuant to the said agreement dated the 6th February 1968 the STC advanced Rs. 10.02 lakhs against trust receipts given by the said Shri G. V. Swaika and other adult members of the said joint family assuring the STC that they would keep and held the stocks of oil cakes procured and to be procured in trust for the STC. The STC also advanced a further sum of Rs. 9.97 lakhs upto April, 1968 in terms of the said contract. Thus the STC advanced a total amount of about Rs 20 lakhs to Shri G. V. Swaika and other members of the joint family. It was also stipulated that an irrevocable, without recourse to drawers L/C of the value of at least Rs. 12 lakhs would be opened by Swaikas' foreign buyers in favour of the STC. However, since Swaika did not export the goods as per the terms of the contract and mis-appropriated the money advanced to them, the STC filed a criminal complaint before the Chief Presidency Magistrate, Calcutta who transferred the case to Seventh Presidency Magistrate. On 8th April, 1974 the Seventh Presidency Magistrate discharged the accused under Section 253(2) of the Cr. P. C. The matter is under examination of the Solicitors of the Corporation as to the further course of action to recover the amount.

Recruitments in Customs House, Cochin

10007. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) the number of dependents or near relatives of Government servants who died while in service, appointed on compassionate grounds to the various posts in the Custom House, Cochin during the period 1970 to 1973 indicating the name of employee who died while in service, date on which the employee died and the cadre to which and the date on which his/her near relative or dependent was appointed.

(b) the number of candidates belonging to scheduled castes or scheduled tribes so appointed; and

(c) the number of cases where applications for appointment on the above grounds were not considered or delayed or rejected by Customs Collector Cochin/Ministry of Finance and the number of such applicants belonging to Scheduled Castes/Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). The information is being collected and will be laid on the Table of the House.

Plan to provide employment to 47,000 persons by banking industry during Fifth Plan

10008. SHRI P. M. MEHTA:

SHRI S. A. MURUGANANTHAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the Banking industry in the country is having a massive plan to recruit 47,000 persons a year during the Fifth Five Year Plan; and

(b) the names of nationalised banks that will provide employment under the Scheme/Plan and in which of the States?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) and (b). Every bank generally makes an annual estimate of the intake of fresh recruits of various categories with reference to the anticipated increase in work in the existing branches and requirements of new branches likely to be opened, making due allowance for retirement, resignation etc. Since nationalisation, the increase in the number of employees in the public sector banks as at the last date of the calendar year over